

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB 1345 (ND)/2019

IN THE MATTER OF:

M/s. Nexgen Procon Pvt. Ltd.

....PETITIONER

SECTION

Under Section 59 IBC 2016

Order delivered on 23.10.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble Member (Technical)

For the Petitioner/Applicant
For the Corporate Debtor

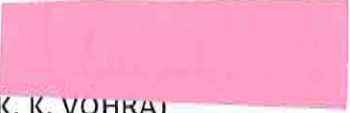
: - Mr. Parshant jain and Arpit Dvivadi Advocates
: Mr. Rakesh Kumar and Dhruv Gupta
Advocates(Respondent No. 1)

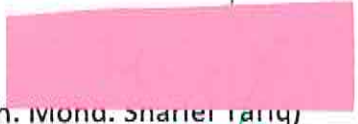
For the Income Tax

: Ms. Bhawan Singh for Ms. Lakshmi Gurana Sr. Counsel

ORDER

Counsel for the Liquidator is present. At this stage the counsel Saurabh caused appearance on behalf of the MR Associates India Pvt.Ltd. and submitted that CA 672 of 2019 is filed as Intervener in the matter. The CA is directed to be tagged with the present application and the counsel for the Liquidator is directed to file the reply. Put up on 01.11.2019.


(K. K. VOHRA)
MEMBER (TECHNICAL)


(Ch. Mohd. Sharief Tariq)
MEMBER (JUDICIAL)